

SHRI ATAL BIHARI VAJPAYEE
No

MR SPEAKER He says that he has no information to give

श्री वाजपेयी कि ज्ञापन में मेम्बर को सोंका नहीं देते हैं ।

MR SPEAKER Each Member is being allowed one question

PROF P G MAVALANKAR The Minister has been very clear specific and elaborate while answering the questions I want to further ask whether in this regard the Government of India are also not considering the possibilities (a) of intensifying diplomatic and direct summit talks between India and the concerned littoral ocean States when he has a chance and the Prime Minister has the chance of going to the neighbouring countries, (b) In the UN General Assembly, whether the Government of India is putting that particular matter on a high priority basis in order to strengthen international opinion The UN General Assembly now in session is a useful forum Obviously, world opinion is formulated in a much greater way at the General Assembly Session That is why I am asking this question on the one side, discussions with the countries in Asia, and on the other, discussions at the UN General Assembly to formulate public opinion against any super-power trying to interfere with the number of countries—whether such discussions are going on or not

MR SPEAKER He has said that all that is possible is being done

SHRI ATAL BIHARI VAJPAYEE
I would like to reply to the second part of the question first

I have already informed the House that the United Nations ad hoc Committee is at present seized of the matter The Committee is continuing

consultations It has prepared a draft Resolution which is to be recommended to the General Assembly suggesting that a meeting of the littoral and hinterland States of the Indian Ocean be called as a preliminary to the proposed Conference on the Indian ocean India is a Member of the Committee and we are trying to exert ourselves to as much extent as possible

So far as part first is concerned, whenever bilateral talks are held whether they are held in Khatmandu or Rangoon or Kabul, the question of Indian ocean invariably is discussed and in some cases a joint communique is issued which refers to this problem In fact there is no difference of opinion between India and some of her neighbours on this question

WRITTEN ANSWERS TO QUESTIONS

Distribution of Steel

*145 **DR VASANT KUMAR
PANDIT
SHRI NATWARLAL B
PARMAR**

Will the Minister of STEEL AND
MINES be pleased to state

(a) whether it is a fact that the Union Government has made changes in the old routine of supply of steel to the Steel trading community,

(b) if so what are the changes and for what reasons

(c) is it a fact that Bombay Iron Merchants' Association has represented to Government for the sudden stoppage of steel supply by the Hindustan Steel Ltd and major changes in the policy without consulting the trading community, and

(d) have Government ascertained that the bulk consumers are misusing the Government policy while the common consumer is suffering due to wrong policy?

THE MINISTER OF STEEL AND MINES (SHRI Biju Patnaik): (a) No, Sir.

(b) Does not arise.

(c) A representation has been received from the Association.

(d) Government have not come across specific cases of misuse by bulk consumers. Government policy is consumer-oriented and as such the consumer suffering due to the wrong policy does not arise.

नये इस्पात संयंत्र की स्थापना

* 146. श्री रामेश्वर पाटीदार : क्या इस्पात और ज्ञान बन्नी यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने चालू वर्ष के दौरान एक नया इस्पात संयंत्र स्थापित करने की योजना बनाई है, और

(ख) यदि हा, तो उक्त योजना का पूर्ण व्यौरा क्या है ?

इस्पात और ज्ञान बन्नी (श्री बीजू पटनायक) : (क) और (ख)। नए इस्पात कारखाने लगाने का प्रश्न सरकार के विचाराधीन है।

Minimum Wages for Magnesite Workers

*147. SHRI K. RAMAMURTHY: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Government had fixed minimum wages for the magnesite workers in Salem, Tamil Nadu, under the D.I.R. rule; and

(b) if so, whether Government propose to extend the coverage to the workers of magnesite industry in the entire country?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) and (b) Government had regulated the basic

wages and D. A. in respect of certain categories of workers employed under certain employers of magnesite mines and calcination and refractory making plants of Salem District, Tamil Nadu, under the Defence and Internal Security of India Rules 1971, on 4th December 1976. Following revocation of emergency that notification is no longer enforceable. Government is now considering notifying minimum wages under the Minimum Wages Act, 1948 in respect of workers throughout the country employed in the magnesite mining industry

Integrated Social Security Scheme for Industrial and Rural Labour

*148. SHRI VASANT SATHE: SHRI CHATURBHUJ:

Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state

(a) whether Government have constituted a high power Committee to formulate an integrated Social Security Scheme for both industrial and rural labour; and

(b) if so, details of the integrated Social Security Scheme under consideration of Government?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (DR RAM KRIPAL SINHA) (a) and (b). The question of appointing a Committee to review the existing social security schemes and to examine the desirability and advantages of integrating the social security schemes etc is under consideration

Children Welfare Scheme

*149 SHRI O. V. ALAGESAN: SHRI PRASANNBHAI MEHTA:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state: